

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for coverage of needy beneficiaries under National Food Security Act in Andhra Pradesh and distribution of unutilized grain to them

SHRI RYAGA KRISHNAIAH (Andhra Pradesh): Sir, the National Food Security Act was implemented to help needy beneficiaries but 1.56 crore people in my State are being denied coverage under NFSA. In Andhra Pradesh, the number of persons covered under NFSA is 2.68 crores, amounting to 60.96 per cent of the rural population and 41.14 per cent of the urban population. The Act itself stipulates that the coverage extends up to 75 per cent of rural population and 50 per cent of urban population. NITI Aayog has already recommended revising coverage to Andhra Pradesh and providing our State all the unutilized grain from other States under NFSA. The overall unutilized quantity of rice under NFSA is three lakh tons per month and our State's requirement is only 77,000 tonnes per month. Therefore, the unmet demand of Andhra Pradesh can be met from this unutilized quantity with no additional burden on the Central Government. Considering the gravity of the matter at hand, I

request the Government to take cognizance of the same at the earliest and authorize the distribution of unutilized grain in Andhra Pradesh.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Need to impart skill development to transgender community for their
socio-economic upliftment and respectable livelihood**

श्री रामचंद्र जांगड़ा (हरियाणा) : मान्यवर, मैं किन्नर समाज द्वारा बढ़ती हुई भिक्षावृत्ति के चिंतापूर्ण विषय को सदन के सामने रखना चाहता हूँ। किन्नर समाज भी हमारे समाज का ही एक अंग है तथा भारत का नागरिक है, जिसे उचित सम्मान दिया जाना चाहिए। बहुत जगह शहरी निकायों में चयनित किन्नर वर्ग के जनप्रतिनिधि बहुत ही अच्छा काम कर रहे हैं और सम्मानजनक जीवन जी रहे हैं, लेकिन आजकल इस समाज में बेहूदा तरीके की भिक्षावृत्ति का प्रचलन बढ़ रहा है। राष्ट्रीय राजधानी के हर प्रमुख चौराहे पर लाल बत्ती आते ही दर्जनों की संख्या में किन्नर गाड़ियों के शीशे थपथपाने लगते हैं। उनका व्यवहार इतना शर्मिंदा करने वाला होता है कि परिवार के साथ गाड़ी में बैठे व्यक्ति को दो मिनट की लाल बत्ती का समय पहाड़ के समान लगने लगता है।

मेरा आपके माध्यम से सरकार से आग्रह है कि सामाजिक शर्म के इस अपराध को रोकने के लिए आवश्यक कदम उठाए जाएँ तथा किन्नर वर्ग को कौशल रोजगार जैसे व्यावहारिक व सम्मानजनक कार्यों से जोड़ कर सम्मानित जीवन जीने के लिए आगे बढ़ाया जाए।